

Vikas Aggarwal Vs. Rinku Kataria

07.09.2020

Present: Ms. Shalu Bhati, Ld. Counsel for applicant (through video conferencing).

This is an application moved on behalf of complainant seeking early hearing of the present matter and directions for issuance of process upon the accused through electronic mode.

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi and office order no. 5566-75/D&SJ (East)/KKD/Delhi dated 29.08.2020 of Ld. District & Sessions Judge, East, the present application is taken up for hearing through video conferencing.

Amended Memo of parties filed alongwith the present application mentioning the e-mail address and mobile number of the accused. Same is taken on record.

It is prayed that the accused is continuous changing his address, hence, the complainant be given liberty to serve process upon the accused through electronic mode.

Heard and perused.

Let process be issued upon the accused by all available modes including E-mail and Whatsapp upon taking sufficient steps on filing of fresh PF/RC/Speed Post for NDOH.

In case of service by whatsapp, the screenshot of the delivery of summons be placed on record alongwith prima facie proof of the fact that the mobile number belongs to the accused. Certificate U/Sec.65B of the IEA be also



filed alongwith.

In case of service through e-mail, certificate U/Sec.65B IEA and printout of the dispatched e-mail be also filed.

Ld. Counsel for applicant also prays for the preponement of the hearing of the present case.

Submissions heard.

Since, there seems no urgency/emergency to prepone to hearing of the present matter, this prayer is not allowed and the matter shall be listed on the date already fixed i.e. 01.10.2020.

Therefore, the application is partly allowed qua summoning of accused through electronic mode only.

The application stands disposed of accordingly.

Copy of this order be sent to the Ld. Counsel for applicant through electronic mode.



( RENU CHAUDHARY )  
MM-04/East/KKD/Delhi/07.09.2020

Sultan Singh Vs. State  
PS Laxmi Nagar

07.09.2020

Present: Ld. APP for the State (through video conferencing).  
Sh. Praveen Singh, Ld. Counsel for applicant (through video conferencing).

This is an application moved on behalf of applicant Sultan Singh seeking directions to the SHO P.S. Laxmi Nagar to disclose the whereabouts of his wife.

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi and office order no. 5566-75/D&SJ (East)/KKD/Delhi dated 29.08.2020 of Ld. District & Sessions Judge, East, the present application matter is taken up for hearing through video conferencing.

It is stated that on the intervening night of 24-25 June 2020, some police officials from PS Laxmi Nagar visited the applicant's house and forcefully took the wife of the applicant with them. Thereafter, there is no information about his wife and hence, the present application has been filed.

Heard.

Reply filed by the IO as per which the wife of the applicant Smt. Sharda is accused in case FIR no. 293/20 dated 22.06.2020 U/Sec.302/394/411/34 IPC, PS Laxmi Nagar. She was arrested on 29.06.2020 and the information of her arrest was given to her relative Reena on the same day and presently she is running in JC and lodged in Tihar Jail.

It is also stated that the applicant herein i.e. Sultan Singh is also wanted



in the above-mentioned case and is presently absconding.

Heard and perused.

Copy of this order and copy of reply be provided to the Ld. Counsel for applicant through electronic mode.

The present application is disposed of accordingly.

( RENU CHAUDHARY )  
MM-04/East/KKD/Delhi/07.09.2020